

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.3 – IA(Co. Act) 37(AHM)2024

ITEM No.4 – IA(Co. Act) 36(AHM)2024

ITEM No.5 – IA(Co. Act) 38(AHM)2024

ITEM No.6 – IA(Co. Act) 39(AHM)2024

In
CP/25(AHM)2023

Proceedings under Section 241-242,213 of Co. Act, 2013

IN THE MATTER OF:

Kishorebhai Babubhai Sakhiya

.....Applicant

V/s

Robin Precision Products Pvt Ltd & Ors

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nilesh Udernani, Advocate

For the Respondent :

ORDER

IA(Co. Act) 37(AHM)2024

This is an application filed by the present Applicant (Respondent No. 11 in CP/29(AHM) of 2022) under Rule 51 of the NCLT Rules, 2016 seeking exemption from physical appearance in the main matter which is coming for hearing on 13.06.2024 in terms of order passed by this Tribunal on 21.03.2024 inter alia on the ground that the Applicant/R-11 is only a Practicing Company Secretary by profession and has nothing to do qua the dispute between the Petitioner and Respondents of the Company / Management.

Heard the Learned Counsel for the Applicant/R-11 and perused the application. Personal appearance of Applicant/R-11 is exempted for the time being.

Accordingly, **IA(Co. Act) 37(AHM)2024** stands disposed off.

Let the copy of this order be placed in the main matter for further reference.

IA(Co. Act) 36(AHM)2024

This is an application filed by the present Applicant (Respondent No. 10 in CP/29(AHM) of 2022) under Rule 51 of the NCLT Rules, 2016 seeking exemption from physical appearance in the main matter which is coming for hearing on

13.06.2024 in terms of order passed by this Tribunal on 21.03.2024 inter alia on the ground that the Applicant/R-10 is only a Practicing Company Secretary by profession and has nothing to do qua the dispute between the Petitioner and Respondent of the Company / Management.

Heard the Learned Counsel for the Applicant/R-10 and perused the application. Personal appearance of Applicant/R-10 is exempted for the time being.

Accordingly, **IA(Co. Act) 36(AHM)2024** stands disposed off.

Let the copy of this order be placed in the main matter for further reference.

IA(Co. Act) 38(AHM)2024

This is an application filed by the present Applicant (Respondent No. 9 in CP/29(AHM) of 2022) under Rule 51 of the NCLT Rules, 2016 seeking exemption from physical appearance in the main matter which is coming for hearing on 13.06.2024 in terms of order passed by this Tribunal on 21.03.2024 inter alia on the ground that the Applicant/R-9 is only a Practicing Company Secretary by profession and has nothing to do qua the dispute between the Petitioner and Respondent of the Company / Management.

Heard the Learned Counsel for the Applicant/R-9 and perused the application. Personal appearance of Applicant/R-9 is exempted for the time being.

Accordingly, **IA(Co. Act) 38(AHM)2024** stands disposed off.

Let the copy of this order be placed in the main matter for further reference.

IA(Co. Act) 39(AHM)2024

This is an application filed by the present Applicant (Respondent No. 12 in CP/29(AHM) of 2022) under Rule 51 of the NCLT Rules, 2016 seeking exemption from physical appearance in the main matter which is coming for hearing on 13.06.2024 in terms of order passed by this Tribunal on 21.03.2024 inter alia on the ground that the Applicant/R-12 is only a Practicing Chartered Accountant by profession and has nothing to do qua the dispute between the Petitioner and Respondent of the Company / Management.

Heard the Learned Counsel for the Applicant/R-12 and perused the application. Personal appearance of Applicant/R-12 is exempted for the time being.

Accordingly, **IA(Co. Act) 39(AHM)2024** stands disposed off.

Let the copy of this order be placed in the main matter for further reference.

**-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)**

**-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)**